

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 151/MP/2012**

Subject: Petition for relaxation of provisions in regard to Additional Capitalization from the date of commercial operation up to the cut-off date for determination of tariff of Bhilai Expansion Power Plant (2x250 MW) and also for exercise of inherent powers to do substantial justice.

Date of Hearing: 12.2.2013

Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V. S Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: NTPC SAIL Power Company Private Ltd

Respondents: Electricity Department UT of Dadra & Nagar Haveli and 3 others

Parties present: Shri M. G. Ramachandran, Advocate, NTPC-SAIL  
Ms Swapna Seshadri, Advocate, NTPC-SAIL  
Shri Abhinav Jindal, NTPC- SAIL  
Shri S. D Jha, NTPC-SAIL  
Shri Sakish Kumar, Advocate, Electricity Department UT of Dadra & Nagar Haveli

**RECORD OF PROCEEDINGS**

During the hearing, the learned counsel for the petitioner submitted that it has furnished the rejoinder *vide* affidavit dated 28.1.2013 to the reply dated 5.1.2013 filed by respondent no. 3, based on the proceedings held on 11.1.2013.

2. The learned counsel for respondent no. 1 prayed for adjournment of the hearing to enable it to file its reply in the matter.
3. The Commission accepted the prayer and as a last chance granted time to the said respondent to file its reply.
4. Accordingly, the respondent no. 1 is directed to file reply within 26.2.2013 with advance copy to the petitioner, who may file its rejoinder by 5.3.2013.
5. Matter to be listed for final hearing on 12.3.2013.

By order of the Commission

**Sd/-**  
(T. Rout)  
Joint Chief (Law)